

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**  
**Petition No. 23/MP/2018**

Subject : Petition under Section 79(1) (c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme NRSSXXIX.

Date of Hearing : 30.8.2018

Coram : Shri P. K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member

Petitioner : NRSS XXIX Transmission Limited and Another

Respondents : NRSS XXIX (JS) Transmission Limited and Others

Parties present : Shri Sanjay Sen, Senior Advocate, NRSSXXIX  
Shri Nishant Talwar, Advocate, NRSSXXIX  
Shri Apoorva Mishra, Advocate, NRSSXXIX  
Shri Avijeet, Advocate, Advocate, NRSSXXIX  
Ms. Suparna Srivastva, Advocate, PGCIL  
Ms. Monica Saini, Advocate, TPDDL  
Ms. Vasudha Sen, Advocate, TPDDL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for PGCIL requested for time to file reply to the Petition, which was not objected by the learned senior counsel of the Petitioner.

2. Learned senior counsel for the Petitioner submitted that as per the Commission's direction dated 31.5.2018, the Petitioner had served the copy of the Petition to CEA. However, no representative from the CEA is present today.

3. The Commission requested the CEA to depute an officer well versed with the subject to assist the Commission in the next date of hearing. A copy of this RoP be served on CEA by the Petitioner.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
T. Rout  
Chief (Law)**